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CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

ORIGINAL APPLICATION NO. 160/2010

Date of order: 06.07.2011

CORAM:

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER

HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

R.B.S.Kochar S/o Shri Fag Chand, aged about 53 years, resident of 4-A, Custom Colony, Jaipur Road, Bikaner, at present employed on the post of Superintendent (Technical), Custom Division, Bikaner.

.....Applicant.

Mr. J.K.Mishra, Advocate, present for the applicant.

1- Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.

2- The Commissioner of Central Excise, Jaipur-I, New Central Revenue Building, Statue Circle, C-Scheme, Jaipur, Rajasthan.

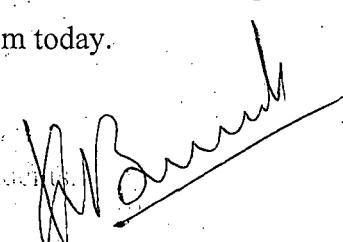
3- The Commissioner of Custom (Prev), Jodhpur at Jaipur, New Central Revenue Building, Statue Circle, 'C'-Scheme, Jaipur, Rajasthan.

.....Respondents.

Mr. Mahendra Singh Godara brief holder for Mr. Vineet Kumar Mathur, present for the respondents.

ORDER (ORAL)
[PER DR. K.B.SURESH, JUDICIAL MEMBER]

When the matter was taken up both sides are agreeable that evaluation of truth is of utmost necessity and since the trial has already commenced in the CBI Court and is expected to be over in about eight months as 35 more witnesses are to be examined, an opportunity may be granted to the respondents to commence process on their chargesheet only after eight months from today.



2. After hearing both sides we are of the view that the interest of justice will be satisfied if truth comes out as fast as possible while the matter is under adjudication under criminal justice system and the departmental inquiry has no relevance now since the criminal justice has already started inquiring into the issue thus the process based on the chargesheet need not be required for further eight months. Both the parties are granted liberty to approach this Tribunal if in the interregnum further causes ~~craft~~ in the stream now proposed or any other development takes place and require rectification.

3. The OA stands disposed of accordingly. No order as to costs.

(Sudhir Kumar)
M(A)

(Dr.K.B.Suresh)
M(J)

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